

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

14

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL

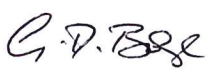
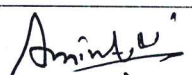
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.09.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 244/2018 in CP(IB) No. 128/10/HDB/2017
NAME OF THE COMPANY	Neeta Chemicals (India) Pvt Ltd
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DURGA BOSE GANDHAM FOR SBI	ADV.	9989006662	
Amir Bavani, for ex-mgt. Naveeni Jain. [Resp. in IA 244] [DNIR & DNIR Associates].	Advocate	9949216962.	

S.V.VANSHI KRISHNA

ADV FOR
RP.

S.V.K.A.associates@gmail.com
8919448958



ORDER

Learned counsel Mr.Durga Bose Gandham present for SBI.

Learned counsel Mr.Amir Bavani and Ms.Naveeni Jain present for Ex.Mgmt in IA 244/2018. Learned counsel Mr.S.V.Vanshi Krishna present for RP.

Heard arguments of learned counsel appearing for Applicant and Learned counsel appearing for promoter directors of Corporate Debtor.

It appears that no notice taken by the guarantors whose properties have been auctioned.

Applicant is directed to issue notice of the application to the guarantors.

List the matter on 11.09.2018.


MEMBER JUDICIAL